| Name of the State/UT | Opening Balance | | | Institution during the month | | | Disposal Cases during the month | | | Closing balance at the end of the month | | | % Increase or decrease in pendency vis a vis previous month | | | Disposal of cases which are | | | Pendency of cases which are more than five years old at the end of the month | | |
|-------------------------|-----------------|----------|--------------------|------------------------------|----------|--------------------|------------------------------------|----|--------------------|--|----------|--------------------|--|----------|--------------------|-----------------------------|----------|--------------------|--|----------|--------------------|
| High Court | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL |
| of Meghalaya | 685 | 163 | 848 | 42 | 31 | 73 | 96 | 24 | 120 | 631 | 170 | 801 | -7.90% | 4.29% | 5.54% | 2 | 5 | 7 | 95 | 4 | 99 |

MONTHLY STATEMENT OF CASES FOR THE MONTH OF FEBRUARY, 2024 HIGH COURT OF MEGHALAYA

 3(a)
 Whether any Statewide/Regional Conference held during the month.
 .

 3(b)
 Number of Officers who participated in the said conference
 .

 3(c)
 Have any targets been fixed and indicated to the participant Officers, if so, what are the targets?
 .

 4
 What is the progress made on those targets district-wise
 .

ANNEXURE-II